

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 10TH SEPTEMBER, 2018 AT 02.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Pond and Waste Water Management Authority Ordinance, 2018. (Haryana Ordinance No. 4 of 2018).
2.	A MINISTER	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018. (Haryana Ordinance No. 5 of 2018).
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

31.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

133.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

150.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

167.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	A MINISTER	to lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
174.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. T&CP/GMDA/PF-89-III/2017/19918, dated 12.08.2017, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
175.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No T&CP/GMDA/PF-89-F/2018/3177, dated 23.01.2018 regarding the Gurugram Metropolitan Development Authority Rules, 2018, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
176.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018 regarding Regulations Coordination and Standing Committees, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
177.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration Committees (Appendix-I & II (Form 1 to 5), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
178.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration under section 14 (Appendix- I, II (Form 1 to 5) (Appendix-III & IV- Form 1 to 6), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
179.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations for engagement of Experts (Schedule I to III), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
180.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Infrastructure Development proposal, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.

181.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Investments, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
182.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Temporary Staff (Schedule I), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
183.	A MINISTER	to lay on the Table the Administrative Reforms Department Notification No. 5/52/2016-1AR, dated the 3 rd July, 2018-regarding the Haryana Right to Information (Amendment) Rules, 2018, as required under section 29 (2) of Right to Information Act, 2005.
184.	A MINISTER	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2014-2015, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
185.	A MINISTER	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2015-2016, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
186.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
187.	A MINISTER	to lay on the Table the 41 st Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
188.	A MINISTER	to lay on the Table the 48 th Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
189.	A MINISTER	to lay on the Table the Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
190.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2013-2014, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
191.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
192.	FINANCE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2016-17 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
193.	FINANCE MINISTER	to lay on the Table the Report of the Fifth State Finance Commission Haryana (September, 2017) alongwith Explanatory Memorandum, as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.

IV. (i) PRESENTATION OF FIFTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

to present the fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence

in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) **PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:** to present the second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

V. **PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2018-2019 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2018-2019.
- (ii) THE CHAIRPERSON,
ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2018-2019.

VI. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2018-19.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding <u>₹9,40,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 1- Vidhan Sabha.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 1-2
Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <u>₹4,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 2- Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 3-5
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding <u>₹66,24,34,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 3- General Administration.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 6-18
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding <u>₹128,09,26,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 19-27
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,35,15,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 5- Excise and Taxation.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 28-31
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding <u>₹75,33,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 6- Finance.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 32-38

Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <u>₹30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 39-40
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <u>₹12,15,00,000/-</u> for revenue expenditure and <u>₹256,30,00,000</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 8- Building and Roads.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 41-51
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <u>₹175,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 52- 55
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding <u>₹25,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 10- Technical Education.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 56-58
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding <u>₹12,17,68,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 12-Art and Culture.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 59-60
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding <u>₹125,15,01,000/-</u> for revenue expenditure and <u>₹45,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 61-68
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,86,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 14- Urban Development.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 69-71
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <u>₹300,49,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 72-79

Demand No. 16	A MINISTER	to move that a Supplementary sum not exceeding <u>₹50,65,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 16- Labour.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 80-85
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <u>₹103,44,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 17- Employment.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 86-89
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2,17,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 19- Welfare of SCs and BCs.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 90-92
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,78,68,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 20- Social Security and Welfare.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 93-95
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding <u>₹197,20,01,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 21- Women and Child Development.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 96-99
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding <u>₹42,74,24,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 22- Welfare of Ex-Servicemen.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 100-105
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding <u>₹20,00,000/-</u> for revenue expenditure and <u>₹3000,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 106-108

Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <u>₹100,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 24- Irrigation.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 109-111
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <u>₹250,72,60,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 112-114
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding <u>₹35,88,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 26- Mines & Geology.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 115-117
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding <u>₹65,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 27-Agriculture.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 118-120
Demand No. 28	A MINISTER	to move that a Supplementary sum not exceeding <u>₹30,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 28- Animal Husbandry & Dairy Development.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 121-123
Demand No. 29	A MINISTER	to move that a Supplementary sum not exceeding <u>₹31,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 29- Fisheries.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 124-125
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding <u>₹20,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 30- Forest and Wild Life.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 126-130
Demand No. 31	A MINISTER	to move that a Supplementary sum not exceeding <u>₹67,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 31- Ecology and Environment.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 131-134

Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <u>₹149,45,36,000/-</u> for revenue expenditure and <u>₹1000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 135-138
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 139-140
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding <u>₹195,00,00,000/-</u> for revenue expenditure and <u>₹60,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 34- Transport.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 141-145
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding <u>₹12,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 35- Tourism.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 146-148
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding <u>₹251,13,79,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 36 - Home.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 149-160
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding <u>₹13,43,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 37 - Elections.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 161-164
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding <u>₹76,60,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 38 – Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 165-168

Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding <u>₹67,81,00,000/-</u> for revenue expenditure and <u>₹1,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 39 – Information and Publicity.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 169-171
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding <u>₹535,41,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 40 – Energy & Power.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 172-174
Demand No. 41	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 41 – Electronics & IT.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 175-176
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding <u>₹92,07,35,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 42 – Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 177-182
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding <u>₹7,16,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 43 – Prisons.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 183-185
Demand No. 44	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,38,00,000/-</u> for revenue expenditure and <u>₹1,38,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 44 – Printing and Stationery.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 186-189
Demand No. 45	A MINISTER	to move that a Supplementary sum not exceeding <u>₹245,54,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2019 in respect of <u>Demand No. 45 – Loans and Advances by State Government.</u>	Supplementary Estimates (First Instalment) 2018-2019 Pages 190-193

VII. LEGISLATIVE BUSINESS.

1. YMCA University of Science And Technology Faridabad (Amendment) Bill, 2018. A MINISTER to introduce the YMCA University of Science and Technology Faridabad (Amendment) Bill;

to move that the YMCA University of Science and Technology Faridabad (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018. A MINISTER to introduce the Haryana Vishwakarma Skill University (Amendment) Bill;

to move that the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

3. The Haryana Pond and Waste Water Management Authority Bill, 2018. A MINISTER to introduce the Haryana Pond and Waste Water Management Authority Bill;

to move that Haryana Pond and Waste Water Management Authority Bill be taken into consideration at once;

Also to move that the Bill be passed.

**CHANDIGARH:
THE 7TH SEPTEMBER, 2018**

**SUBHASH CHANDER,
ADDITIONAL SECRETARY**